

control measures has been communicated to the State Government.

- (ii) Dissemination of information on ways of better maintenance and driving to reduce pollution and for fuel conservation.
  - (iii) Formulation of emission standards in respect of different categories of vehicles.
  - (iv) Certificates of fitness for fifteen year old vehicles in Delhi.
  - (v) Progressive reduction of lead content in motor spirit.
  - (vi) Public awareness campaigns to sensitize public opinion.
- (b) No, Sir.

#### Visit of Hungarian Defence Minister

462. SHRI GURUDAS KAMAT : Will the Minister of DEFENCE be pleased to state :

(a) whether Hungarian Defence Minister visited India and had discussions with the Indian Government officials ; and

(b) if so, the nature of discussions held and the outcome thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) Yes Sir. The Minister of Defence of the Hungarian People's Republic visited India in the first week of November, 1985 and held discussions with Shri Sukh Ram, Raksha Rajya Mantri and officials of Government of India.

(b) It will not be in the public interest to disclose details of the discussions held with the Hungarian Defence Minister.

#### Implementation of Punjab Agreement

464. SHRIMATI GEETA MUKHERJEE : Will the Minister of HOME AFFAIRS be pleased to state the steps being taken for the implementation of the various clauses of agreement reached between the Prime Minister and late Shri Harchand Singh Longowal on Punjab Problem ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Government have taken several steps for implementation of the various points mentioned in the Memorandum of Settlement on Punjab Action to make ex-gratia payment to the next of kin of those killed in incidents of mob violence etc. as well as relief for loss of moveable and immoveable property has been taken.

Ministry of Defence are taking steps to absorb 237 discharged army personnel.

The jurisdiction of Shri Justice Ranganath Mishra Commission has been extended to cover the disturbances at Chas (Bokaro) Tehsil and Kanpur. A Commission consisting of Shri Justice K.K. Mathew has been appointed for determining specific Hindi-speaking areas of Punjab which should go to Haryana in lieu of Chandigarh.

Notifications declaring the State of Punjab and Chandigarh (UT) as disturbed areas under the Armed Forces (Punjab and Chandigarh) Special powers Act, 1983 have been rescinded and the Terrorist Affected Areas (Special Courts) Act, 1984 has been amended. The Prime Minister has addressed the Chief Ministers of States in regard to protection of interests of minorities. For promotion of Punjabi language, certain steps such as assistance for Publication of Punjabi books, assistance for facilitating preparation of text books in Punjabi for use at University level etc. as well as translation of certain books into other languages from Punjabi are being taken.

Ministry of Water Resources is taking steps to constitute a Tribunal in regard to sharing of river water.

#### Mulla Committee Recommendations on Jail Reforms

465. SHRI THAMPAN THOMAS :  
SHRI MUKUL WASNIK :  
SHRI K. S. RAO :  
SHRI VILAS MUTTEMWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Justice Mulla Committee on Jail Reforms had made certain concrete recommendations ;